

(b) if so, the cause of accident; and  
(c) the steps taken by Government to institute an enquiry?

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao):** (a) A worker in the Prestressed Concrete Department of the Hindustan Housing Factory Limited died in an accident that occurred on the 24th April, 1962;

(b) The worker met his death as a result of electrocution;

(c) An enquiry has been instituted and the report is expected shortly.

**Shri S. M. Banerjee:** May I know whether the enquiry is a departmental enquiry or whether any outsider has been appointed?

**Shri Jaganatha Rao:** It is an outside enquiry. The Chairman is Shri F. Krishnamurthy, the retired Chairman of the Industrial Tribunal, Delhi.

**Shri S. M. Banerjee:** May I know whether the General Manager who was asked to give evidence before the enquiry refused to do so and did not appear despite repeated requests?

**Shri Jaganatha Rao:** It is not correct.

**Shri P. K. Deo:** May I know if any compensation has been paid to the dependants under the Workmen's Compensation Act?

**Shri Jaganatha Rao:** The worker was a subscriber to the Employees' State Insurance Scheme and therefore his dependants are entitled to pension and also provident fund.

**Shri P. K. Deo:** I wanted to know about compensation.

**Shri Bhakt Darshan:** What arrangements have been made so that such accidents may not occur again in future?

**Shri Jaganatha Rao:** We do not know the cause of the accident, yet. Till the report is received it is not possible for me to say anything.

**Shri S. M. Banerjee:** May I know whether it is a fact that the union of

the Hindustan Housing Factory has been writing to the management to take proper precautions and implement the provisions of the Factories Act, and whether the provisions of this Act have been implemented?

**Shri Jaganatha Rao:** So far, till the accident occurred, it will have to be presumed that the Act has been fully implemented. The report of the officer is awaited. If any suggestions are made certainly they will be implemented.

#### Export of Textile Goods to U.S.A.

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\*1006. { Shri A. S. Saigal:  
Shri Mohammad Elias:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government of U.S.A. have recently decided to impose levy on imported textile goods; and

(b) If so, what would be the effect on the export of Indian textile goods due to the imposition of this levy?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) No, Sir.

(b) Does not arise.

#### Demolition of Houses Near Azad Bhavan, Delhi

\*1007. **Shrimati Savitri Nigam:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that houses of 36 families who have got documents to prove that they have been residing in this land since 1940 have been demolished without giving them any notice or warning, in front of Azad Bhavan near the Power House;

(b) whether it is also a fact that they have not been given any warning to take out their belongings from their houses;

(c) whether any written notice was given to them and if so, on what date;